GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION NO.1335 TO BE ANSWERED ON 02.05.2016

Check on Ragging in Universities

1335. SHRI SATAV RAJEEV: SHRIMATI SUPRIYA SULE: DR. HEENA VIJAYKUMAR GAVIT: SHRI T. RADHAKRISHNAN: SHRI C. MAHENDRAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total number of cases of ragging reported from different universities across the country during the last three years and the current year, State-wise;

(b) the action taken against guilty students for indulging in ragging;

(c) whether University Grants Commission has asked universities and colleges across the country to ensure that all complaints of discrimination and harassment are dealt with promptly;

(d) if so, the details thereof;

(e) whether the Government has also set up toll free anti-ragging helpline to be accessed by students in distress;

(f) if so, the details thereof; and

(g) the other steps taken/being taken by the Government to control the menace of ragging in the colleges?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a): Details are attached in Annexure.

(b): Of 1545 ragging complaints received by the University Grants Commission (UGC) during the last three years and in the current year, 1445 cases have been fully

redressed. The remaining 100 cases are at an active stage of investigation and redressal.

(c) & (d): Yes, Madam. Chairman, UGC, has sent letter No. F.91-1/2013 (GS) dated 6.11.2015 to all Universities regarding policy of Zero Tolerance with regard to harassment. Secretary, UGC, has also sent letter No. F.1-15/2015 (ARC) dated 4.2.2016 to all universities regarding strong measures to implement Anti-Ragging Regulations in the Universities.

(e) & (f): Yes, Madam. A nationwide toll free 24X7 Anti-Ragging Helpline No. 1800-180-5522 in 12 languages has been established which may be accessed by students in distress.

(g): To address the issue of ragging in Educational Institutions, the University Grants Commission (UGC) has brought out the UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009. Recently, these regulations have been further amended by enlarging the definition of ragging. These regulations are to be followed by all higher educational institutions. The UGC has also developed the Anti-Ragging Website i.e. www.antiragging.in. The Portal contains the record of registered complaints received and the status of the action taken thereon. UGC has also developed the Anti-Ragging Mobile Application for filing the complaint on ragging, filing the anti-ragging undertaking and for calling the Toll Free Anti-Ragging Helpline Number and same may be downloaded.

S.No.	State	In 2013	In 2014	In 2015	In 2016	Total no. of Cases
1	Andhra Pradesh	13	20	10	4	47
2	Assam	13	8	8	3	32
3	Bihar	29	38	18	6	91
4	Chandigarh	1	0	1	0	2
5	Chhattisgarh	3	5	9	3	20
6	Delhi	8	6	7	2	23
7	Goa	0	0	1	0	1
8	Gujarat	12	13	10	0	35
9	Haryana	7	5	3	1	16
10	Himachal Pradesh	5	3	2	1	11
11	Jammu & Kashmir	6	7	4	1	18
12	Jharkhand	23	8	12	1	44
13	Karnataka	21	21	19	3	64
14	Kerala	24	17	26	10	77
15	Madhya Pradesh	80	70	47	15	212
16	Maharashtra	26	40	16	6	88
17	Manipur	1	0	0	0	1
18	Meghalaya	1	0	1	0	2
19	Mizoram	0	0	1	1	2
20	Odisha	72	28	26	0	126
21	Puducherry	4	7	3	0	14
22	Punjab	9	10	8	3	30
23	Rajasthan	38	21	16	6	81
24	Sikkim	1	0	0	0	1
25	Tamil Nadu	30	31	22	7	90
26	Telangana	0	3	2	0	5
27	Tripura	4	4	1	0	9
28	Uttar Pradesh	68	64	42	17	191
29	Uttarakhand	10	13	7	2	32
30	West Bengal	80	46	45	9	180
	TOTAL	589	488	367	101	1545